

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

APPLICATION NO.: _____

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

29.07.2010

OA No. 352/2010

Mr. Vikrant Gupta, Counsel for applicant.

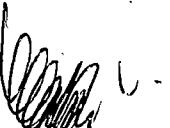
Heard learned counsel for the applicant.

Learned counsel for the applicant submits that he wants to withdraw this OA with liberty reserved to him either to file substantive OA for the same cause of action or to file further representation before the appropriate authority.

We have given due consideration to the submission made by the learned counsel for the applicant. So far as the prayer of the applicant that he will make further representation before the appropriate authority, we do not express any opinion on this point and it will be permissible for the respondents to reject the claim of the applicant on the ground of limitation as well as on merit. So far as the prayer of the applicant that he may be permitted to withdraw this OA with liberty reserved to him to file substantive OA for the same cause of action, liberty is granted to him in the aforesaid terms subject to all permissible objections to be raised by the respondents *subsequently*.

The OA is disposed of accordingly at admission stage.


(K.S. SUGATHAN)
MEMBER (A)


(M.L. CHAUHAN)
MEMBER (J)

AHQ

copy given vide
No 745
30/7/10